

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.10425/2010

ESTEEM PROPERTIES P.LTD.

Appellant(s)

VERSUS

CHETAN KAMBLE & ORS.

Respondent(s)

WITH

C.A. No. 10764/2010 (IX)

Date : 01-02-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Mohammed Himayatullah, Adv.  
Ms. Rutuja Patil, Adv.  
Mr. Nishant Rao, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Anshuman Srivastava, AOR  
Mr. Shubham Agarwal, Adv.  
Mr. Arpit Rawat, Adv.

For Respondent(s)

Mr. Tapesk Kumar Singh, AOR  
Mr. Aditya Pratap Singh, Adv.  
Mr. Aditya Narayan Das, Adv.  
Mr. Rudreshwar Singh, Adv.

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Mohammed Himayatullah, Adv.  
Ms. Rutuja Patil, Adv.  
Mr. Nishant Rao, Adv.  
Mr. E. C. Agrawala, AOR

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Mr. Shubham Agarwal, Adv.  
Mr. Arpit Rawat, Adv.

Mr. Rahul Chitnis, Adv.  
Mr. Sachin Patil, AOR  
Mr. Aaditya A. Pande, Adv.  
Mr. Geo Joseph, Adv.  
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned Senior counsel and learned counsel appearing for the parties at considerable length.

Hearing is concluded.

The Judgment is reserved.

As prayed by learned counsel appearing for Respondent No.1, he is permitted to file written arguments immediately.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)